

**THE GAUHATI HIGH COURT AT GUWAHATI**  
**(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**

NO.HC.VII-17/2003/2307/A

From :- Shri Saptarshi Garg,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri S. K. Poddar  
District & Sessions Judge,  
Morigaon.

Dated Guwahati, the <sup>4<sup>th</sup></sup> April, 2022.

Sub:- **Casual leave.**

Ref:- Letter No. DJM/1897 dated 02.04.2022.

Sir,

With reference to the above, I am directed to inform you that you have been granted **casual leave on 11.04.2022 and 12.04.2022 along with station leave permission, with the official vehicle, at own cost, from the evening of 08.04.2022 till the morning of 18.04.2022**, as prayed for.

The Addl. Sessions Judge cum Special Judge (POCSO) Morigaon and in his absence the next senior most Judicial Magistrate available at the station will remain in charge of your Court and office in your absence.

Yours faithfully,

Sd/-

**JT. REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-17/2003/2308/A, dated , 04-04-2022**

Copy to:

1. The Project Manager, Gauhati High Court.

  
**JT. REGISTRAR (VIGILANCE)**

Rao